

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 2
(IB)-1602(PB)/2018

IN THE MATTER OF:

Manoj Kawatra & Anr.

.... Applicant/petitioner

v.

Pioneer Urban Land & Infrastructure Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code

Order delivered on 29.10.2020

CORAM:

SH. B.S.V. PRAKASH KUMAR

HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner

Mr. Akshay Srivastav & Mr. Prateek Vats,
Advs.

For the Respondent

Ms. Pritha Srikumar & Ms. Mansi Binjrajka,
Advs.

ORDER

IA-4221/2020 :

On the withdrawal application [IA-4221/2020] seeking withdrawal of (IB)-1602(PB)/2018, the Company Petition is hereby **dismissed as withdrawn**, by disposing of IA-4221/2020 and the other pending applications in this Company Petition.

Sd/-

(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT

Sd/-

(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)